

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**Application No.4 of 2013 (SZ)**

Applicant(s)

Respondent(s)

C.H.Balamohan

Vs. Union of India, MoEF, New Delhi  
and others.

Legal Practitioners for Applicant(s)

Legal Practitioners for Respondents

M/s.T.Mohan, S.Devihe &  
Mr.A. Yogeshwaran

Mr.G.M.Syed Nurullah Sheriff  
for R1,& R2  
Mr.Su.Srinivasan for R5  
M/s..Manoharan for R6 , R7 & R8, R22  
M/s. D. Nagasaila, V.Suresh and  
D. Moses for R-3 & R4  
Shri K.R.Harin for R-9 to R-13, R20  
Shri T.Sai Krishnan for R16  
Mrs.Rema Smirithi for R17  
Shri P.H.Manoj Pandian, Senior Counsel  
S.Kamalesh Kannan  
S.Saisathya Jith for R18 & R19  
Mr.Bikas Kar Gupta for R14  
Mr.Deepak Kumar Pani for R15  
M/s.G.Veerapathiran  
A.Sonal for R21  
Mr.Selvendran for R23 & R24

Note of the Registry	Orders of the Tribunal
Item No.7	Date: 22 <sup>nd</sup> December, 2017  Learned counsel appearing for respondent Nos.6,7, 8 and 22 made available a copy of the letter dated 9 <sup>th</sup> August, 2016 addressed by the Principal Secretary. Government of Tamil Nadu to The Chairman, National Coastal Zone Management Authority, Government of India. The letter discloses that the work of preparing the Comprehensive Shoreline Protection Management Plan/Scheme for the entire coast of Tamil Nadu was entrusted to Dr.V.Sundar, Professor, Department of Ocean Engineering, Indian Institute of

Technology, Madras and a draft final report was submitted on 31.03.2016. After presentation on the draft final report on the preparation of Comprehensive Shoreline Management Plan on 13.04.2016 to the stakeholders viz., senior level officials of Public Works Department, Fisheries and Forests Department, the views and suggestions have been included. On the 89<sup>th</sup> Tamil Nadu State Coastal Zone Management Authority meeting held on 01.06.2016, it was resolved to include :

- a) The district wise details of vulnerable shoreline areas, prioritized and the details of erosion control measures with reasons for soft and structures
- b) And the facts that how the ecologically sensitive areas like seagrass, mangroves, mudflats, ecological niche of species like Turtles, Dolphins, Dugong etc. are affected due to shoreline changes.

Accordingly, I.I.T Madras submitted the final report incorporating the details of the 89<sup>th</sup> Meeting held on 01.06.2016. It was resolved in the meeting of the Tamil Nadu State Coastal Zone Management Authority to authorise the Member Secretary to furnish the said report to the National Green Tribunal, Chennai and also authorised the Secretary to send the report to MoEF & CC. The letter is thus sent pursuant to the decision alongwith the report.

The learned counsel appearing for the respondent No.1 is therefore directed to find out the action taken and submit a report.

The National Coastal Zone Management Authority is also

directed to convene a meeting of all the concerned States Coastal Zone Management Authorities to finalise the Comprehensive Shoreline Management Plan/Scheme, if it is not so far finalised.

List the matter on 16.01.2018

....., JM  
(Justice M.S.Nambiar)

